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FIR No.331/2021
PS Subzi Mandi
U/s 33/58 Delhi Excise Act
State Vs. Rahul Yadav

08/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Rahul Yadav for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of accused Rahul Yadav.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the aforesaid accused.

Issue notice to the SHO/ IO with direction to file reply to the aforesaid bail application of the accused on the next date of hearing.

Issue notice to the IO for the next date of hearing.

The aforesaid bail application of the aforesaid accused be put up for consideration on 18/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)



FIR No.39/2021
PS Subzi Mandi
U/s 420 IPC
State Vs. Sajeed

08/06/2021

The present 4th application u/s. 439 Cr.P.C. has been filed on behalf of accused Sajeed for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
Sh. Rishi Kumar, Ld. Counsel for the accused Sajeed (through V.C.)
IO/ Inspector Rupesh Kumar Khatri is present (through V.C.).
Ahlmad is absent.

It is submitted by counsel for the accused that in the present application, the accused has prayed for regular bail as well as interim bail. It is further submitted by counsel for the accused that the present application be treated as application for regular bail application of the accused and not as interim bail application. It is further submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is received.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 18/06/2021. Date of 18/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court

(Handwritten signature in green ink)
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

15

FIR No.407/2020
PS Roop Nagar
U/s 498-A/306/302/201/34 IPC
State Vs. Abhishek Kumar

08/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Abhishek Kumar for extension of interim bail for the period of 2 months.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
Sh. Ravin Rao, Ld. Counsel for the accused Abhishek Kumar (through V.C.).
IO/ Inspector Ashok Kumar is present (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that the accused has filed the present application for extension of interim bail on the medical grounds of the accused, parents and children.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

SHO/IO is directed to verify the medical documents attached with the present application as well as medical condition/illness of the accused, parents and children and availability of the family members and immediate requirement of the hospitalization of the accused, parents and children and file appropriate report positively on the next date of hearing.

It is further submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

It is submitted by Addl. P.P. for the State that before considering the present bail application, TCR be called for proper adjudication of the present interim bail application. Heard. Request is allowed.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **10/06/2021**. Date of 10/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. **10/06/2021**.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

CNR No.DLCT01-004639-2021

State Vs. Sanju Devi

FIR No.158/2021

PS Burari

U/s 158 Delhi Excise Act

08/06/2021

Present application has been filed on behalf of accused Sanju Devi for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sanjeev Bisla, Ld. Counsel for the accused Sanju Devi (through V.C.).
IO/HC Ashish is absent.
SI Pushpender Kumar on behalf of IO is present (through V.C.)

Ahlmad is absent.

Further reply to the aforesaid bail application of the accused is stated to be not filed by the IO.

Issue notice to the IO with direction to file further/ detailed reply to the present bail application of the accused positively on the next date of hearing.

It is submitted by counsel for the accused Sanju Devi that accused has already joined the investigation of the present case and accused shall co-operate in the investigation and she shall join the investigation, as and when directed by the SHO/ IO.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 16/07/2021. Date of 16/07/2021 is given at the specific request and convenience of counsel for the accused.

Interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

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CNR No.DLCT01-006088-0021
State Vs. Hansraj Gupta
Bail Application No.1036/2021
FIR No.149/2021
PS Roop Nagar
U/s 323/341/354/354-B/308/509/34 IPC

08/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Hansraj Gupta for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ W-SI Shashi is present (through V.C.)

Sh. Anand Verdhan Maitrey, Ld. Counsel for the accused Hansraj Gupta (through V.C.).

Sh. Murari Tiwari, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is received.

SHO/ IO is directed to file further/ proper/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

It is submitted by counsel for the accused that accused has already joined the investigation of the present case on 27/05/2021 and accused shall co-operate in the investigation and he shall join the investigation, as and when directed by the SHO/ IO.

At joint request of counsel for the parties, the aforesaid bail application of the accused be put up for consideration on 07/07/2021. Date of 07/07/2021 is given at the specific request and convenience of counsel for the parties.

Interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

IO is bound down for the next date of hearing i.e. 07/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

(7)

Bail Application No.1359/2021
FIR No.182/2021
PS Bara Hindu Rao
State Vs. Sohan @ Sheru

08/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sohan @ Sheru for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ASI Arvind Kumar is present (through V.C.).
Sh. Ajay M. Lal, Ld. Counsel for the accused Sohan @ Sheru (through V.C.).

Ahlmad is absent.

TCR is not received. TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 18/06/2021. Date of 18/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 18/06/2021.

Order be uploaded on the website of the Delhi District Court.

08/06/21

(Vijay Shankar)
ASI-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

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Bail Application No.1351/2021
FIR No.18/2021
PS Bara Hindu Rao
State Vs. Ashok @ Ganja

08/06/2021

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Ashok @ Ganja for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ASI Arvind Kumar is present (through V.C.).
Sh. Deepak Malik, Ld. Counsel for the accused Ashok @ Ganja (through V.C.).

Ahlmad is absent.

TCR is not received. TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 18/06/2021. Date of 18/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASI-05, Central District
Fis Hazari Courts, Delhi
08/06/2021(G)

08/06/21

Bail Application No.1113/2021
State Vs. Lucky Noel
FIR No.74/2021
PS Roop Nagar
U/s 392/397/120-B/411/34 IPC

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08/06/2021

Present 2nd application u/s. 439 Cr.P.C. has been filed on behalf of accused Lucky Noel for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Ms. Sweta Verma, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ SI K.L. Kuldeep is present (through V.C.).
Mr. Nasir Ali, Ld. Counsel for the accused Lucky Noel (through V.C.).

Ahlmad is absent.

TCR is not received. TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 17/06/2021. Date of 17/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 17/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASI-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

FIR No.Unknown
PS Civil Lines
U/s Unknown
State Vs. Narender

08/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Narender for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the accused Narender.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the SHO/ IO with direction to file reply to the aforesaid bail application of the accused on the next date of hearing.

Issue notice to the IO for the next date of hearing.

The aforesaid bail application of the aforesaid accused be put up for consideration on 21/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Signature)
08/06/21

(Nijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

FIR No. Unknown
PS Civil Lines
U/s Unknown
State Vs. Rocky

08/06/2021

Present application u/s.438 Cr.P.C. has been filed on behalf of accused Rocky for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of accused Rocky.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the SHO/ IO with direction to file reply to the aforesaid bail application of the accused on the next date of hearing.

Issue notice to the IO for the next date of hearing.

The aforesaid bail application of the aforesaid accused be put up for consideration on 21/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

12

FIR No. Unknown
PS Civil Lines
U/s Unknown
State Vs. Poonam

08/06/2021

Present application u/s.438 Cr.P.C. has been filed on behalf of accused Poonam for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ is present (through V.C.).
None has joined the proceedings through V.C. on behalf of accused Poonam.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the SHO/ IO with direction to file reply to the aforesaid bail application of the accused on the next date of hearing.

Issue notice to the IO for the next date of hearing.

The aforesaid bail application of the aforesaid accused be put up for consideration on 21/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

08/06/21

17/06

**Bail Application No.593/2021, 594/2021, 595/2021 & 682/2021
State Vs. (1) Anuj Minj
(2) Alice Rebecca Minj
(3) Roja Minj
(4) Alexander Minj**

**FIR No.727/2020
U/s 498-A/406/34 IPC
PS Burari
CNR No.DLCT01-003682-2021
DLCT01-003191-2021
DLCT01-003192-2021
DLCT01-003193-2021**

08/06/2021

Present applications u/s. 438 Cr.P.C. for grant of anticipatory bail have been filed on behalf of accused Anuj Minj, Alice Rebecca Minj, Roja Minj and Alexander Minj.

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Ajit Kumar is present (through V.C.)
Ms. Anjana Masih, Ld. Counsel for all accused Anuj Minj, Alice Rebecca Minj, Roja Minj and Alexander Minj (through V.C.).
Ms. Agnes Iqbal, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Reply is stated to be filed by the IO.

SHO/ IO is directed to file further/detailed/appropriate reply to the aforesaid bail applications of the aforesaid all accused on or before the next date of hearing.

At joint request, put up the aforesaid anticipatory bail applications of the aforesaid all accused for clarifications/consideration on 12/07/2021. Date of 12/07/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. 12/07/2021.

Interim order, if any, to continue till next date of hearing. All accused are directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Handwritten signature and date)
08/06/21

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/27/54/59 of Arms Act
State Vs. Rahul Mittal

08/06/2021

File taken up today on on interim bail applications u/s. 439 Cr.PC of accused Rahul Mittal for period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO SI Ishwari Prasad is present (through V.C.).
Sh. Yatendra Kumar, Ld. LAC for the accused (through V.C.).

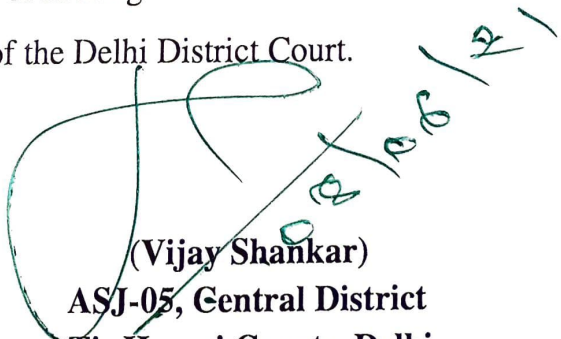
It is submitted by counsel for the accused that he has received the present bail application from the Jail. It was further submitted that in the charge-sheet, the name of Rahul Mittal has not been mentioned and the name of accused Rohit Mittal has been mentioned and appropriate report be called from SHO/IO regarding the aforesaid accused.

Concerned Jail Superintendent and SHO/IO are directed to file appropriate report in respect of accused Rahul Mittal and Rohit Mittal @ Ashish Mittal in respect of the present case, on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on 16/06/2021. Date of 16/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

CNR No.DLCT01-012349-2017

SC No.165/2021

FIR No.117/2017

PS Daryaganj

State Vs. Lootan Yadav @ Raju & Ors.

08/06/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused
Lootan Yadav.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

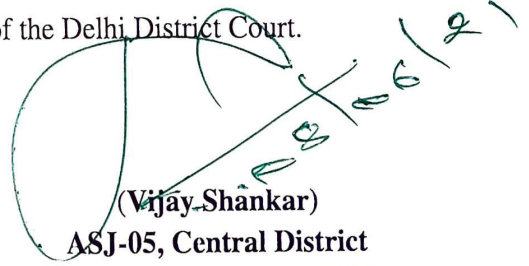
Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on 13/05/2021 and 28/05/2021.

Report received from Deputy Superintendent, Central Jail No. 8/9, Tihar New Delhi wherein it is mentioned that accused Lootan Yadav @ Raju has been released from this Jail on 13/05/2021 on interim bail for 90 days in, as his name was listed in 1133 UTP's list, who were directed to be released, subject to their furnishing a fresh 'Personal Bond' for a sum equivalent to the sum for which they had furnished the 'Personal Bond' last year.

In view of the same, put up the aforesaid regular bail application on date already fixed.

Order be uploaded on the website of the Delhi District Court.



(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

08/06/2021(A)

08/06/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Prateek Kataria.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).


None has joined the proceedings through V.C. on behalf of the accused.

Ahlmad is absent.

It is informed that accused Prateek Kataria has already been released on interim bail for period of 90 days vide order dated 31/05/2021 passed by Ld. Vacation Judge/ASJ-02, Central, Tis Hazari Courts, Delhi. Copy of interim bail order filed by Naib Court.

In view of the same, put up the aforesaid regular bail application on date already fixed i.e. **09/08/2021**.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

FIR No.77/2019
PS I.P. Estate
U/s 302/307/120-B/34 IPC & 27 Arms Act
State Vs. Mohd. Arif @ Kale

08/06/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Mohd. Arif @ Kale for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Arvind Pratap Singh is present (through V.C.).
Ms. Sapna Rani, Ld. Counsel for the accused Mohd. Arif @ Kale (through V.C.).

Ahlmad is absent.

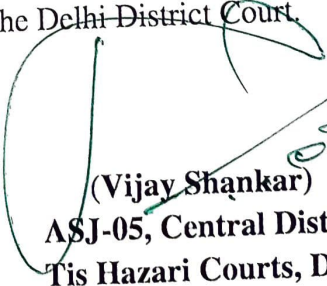
Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that main arguing counsel is not available today being not well and present interim bail application be taken up for consideration on some other day.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on 15/06/2021. Date of 15/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/27/54/59 of Arms Act
State Vs. Rohit

06/2021

File taken up today on on interim bail applications u/s. 439 Cr.PC of
accused Rohit.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO SI Ishwari Prasad is present (through V.C.).
Sh. Vikas Bhatia, Ld. Counsel for the accused (through V.C.).

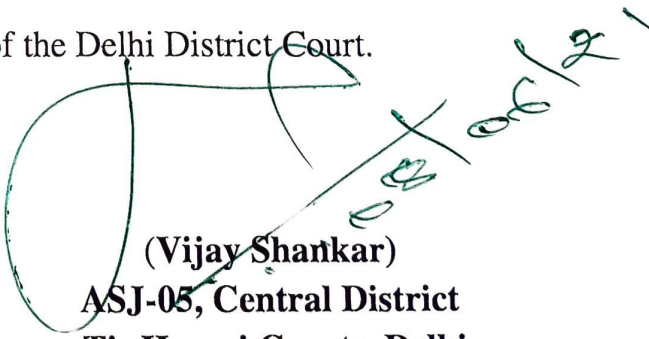
IO seeks time for filing report regarding status of all pending cases against the
accused. Heard. Request is allowed.

SHO/IO is directed to file report regarding status of all pending cases against
accused, for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the
accused be put up for clarifications/consideration on 16/06/2021. Date of 16/06/2021 is
given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

FIR No. 212/2020

PS Timarpur

U/s 307/34 IPC & 25/27/59 Arms Act

State Vs. Suresh Malhotra @ Shiva

08/06/2021

File taken up today on the interim bail application u/s. 439 Cr.PC of accused Suresh Malhotra @ Shiva.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

Sh. Harsh Vardhan Sharma, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

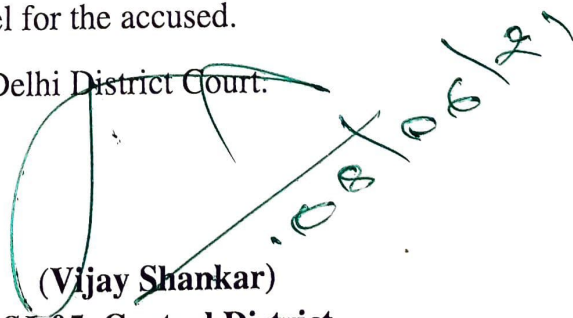
Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of pending cases against the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on 16/06/2021. Date of 16/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

FIR No. 264/2015
PS Subzi Mandi
U/s 393/397/302 IPC
State Vs. Ajay

08/06/2021

File taken up today on the interim bail application u/s. 439 Cr.PC of accused Ajay.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Yatendra Kumar, Ld. LAC for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of pending cases against the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on 17/06/2021. Date of 17/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

FIR No. 224/2019
PS Darya Ganj
U/s 302 IPC
State Vs. Tek Raj Saud

08/06/2021

File taken up today on the interim bail application u/s. 439 Cr.PC of accused Tek Raj Saud.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Nanda Chhetri, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

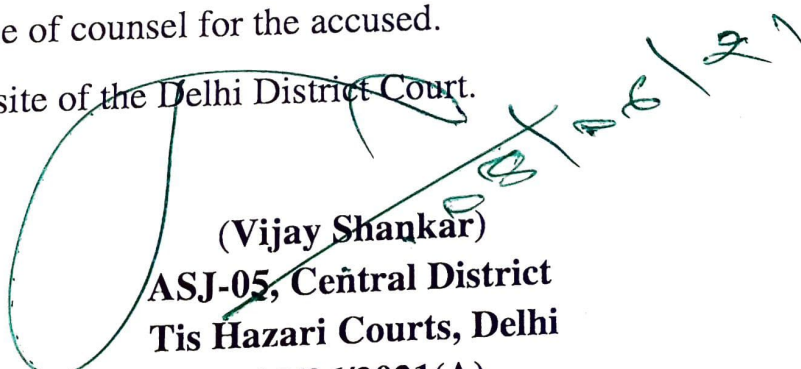
Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of pending cases against the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on 15/06/2021. Date of 15/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

FIR No. 224/2019
PS Darya Ganj
U/s 302 IPC
State Vs. Tek Raj Saud

08/06/2021

File taken up today on the interim bail application u/s. 439 Cr.PC of accused Tek Raj Saud.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Nanda Chhetri, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

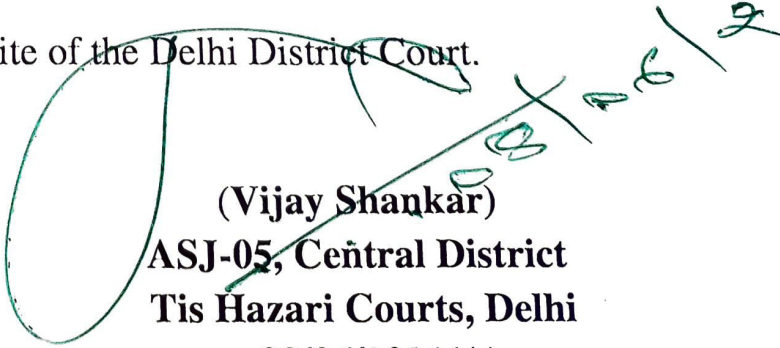
Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the SHO/ IO to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused on the next date of hearing.

Issue notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list of pending cases against the accused on the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/consideration on **15/06/2021**. Date of 15/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

**FIR No. 79/2020
PS Wazirabad
U/s 392/397/34 IPC
State Vs. Sartaj**

08/06/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Sartaj.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/SI Virender Singh is present (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on the last date of hearing i.e. 01/06/2021.

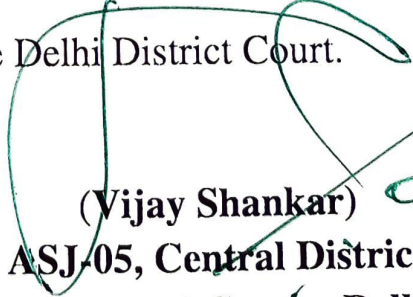
In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to counsel for the accused for appearance on the next date of hearing.

Reply is stated to be received.

The aforesaid bail application of the accused be put up for consideration on

01/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

CNR No. DLCT01-004029-2015
SC No.102/2021
FIR No.48/2015
PS Nabi Karim
State Vs. Ajay @ Nathu & Ors.

08/06/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Ajay @ Nathu.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Lokendra Chauhan is present (through V.C.).
Sh. Deepak Sharma, Ld. Counsel for the accused Ajay @ Nathu (through V.C.).

Reader is on leave today and Ahlmad is absent.

Part arguments heard at length on the aforesaid bail application.

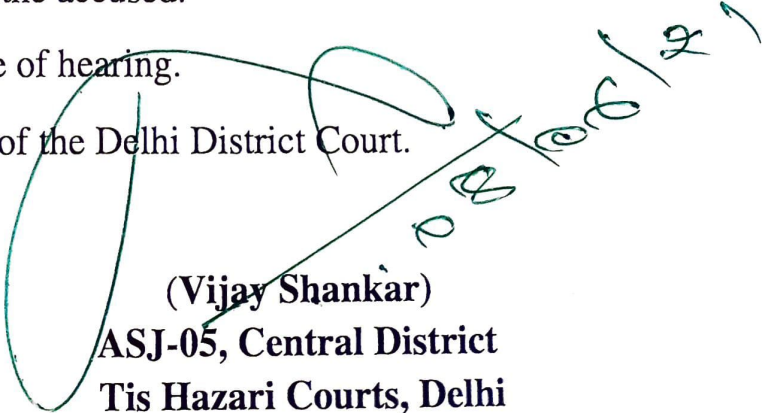
After part arguments, IO seeks time for filing further/detailed reply of the bail application including previous involvement of accused. Heard. Request is allowed. Same be filed on or before the next date of hearing.

It is submitted by counsel for the accused that he will file case laws in respect of contentions during the course of day.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 14/06/2021. Date of 14/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

FIR No. 40/2017
PS Prasad Nagar
U/s 392/394/397/34 IPC
State Vs. Raju @ Kale

02/06/2021

File taken up today on the interim bail application u/s. 439 Cr.PC of
Case No. 40/2017 State Vs. Raju @ Kale

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, L.d. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the
accused.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even
on the last date of hearing i.e. 02/06/2021.

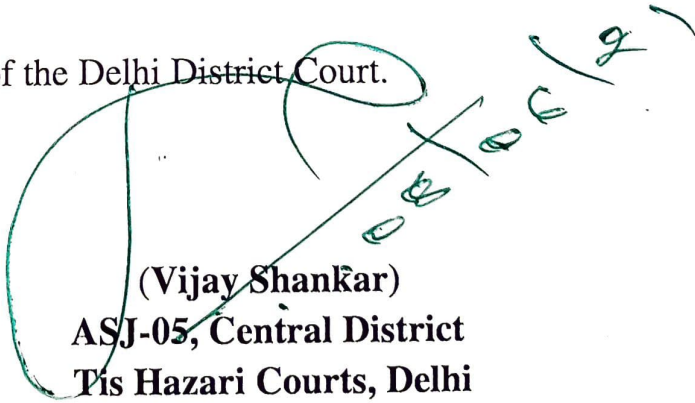
In the interest of justice, I am not passing any adverse order on account of
non-appearance of counsel for the accused. Last opportunity is granted to counsel for the
accused for appearance on the next date of hearing.

Reply is stated to be received.

The aforesaid bail application of the accused be put up for consideration on

21/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

**FIR No. 244/2020
PS Kamla Market
U/s 302/147/149/34 IPC
State Vs. Aftab Ahmad**

08/06/2021

**Present interim bail application has been filed on behalf of the accused
Aftab Ahmad**

(Proceedings Convened through Video Conferencing)

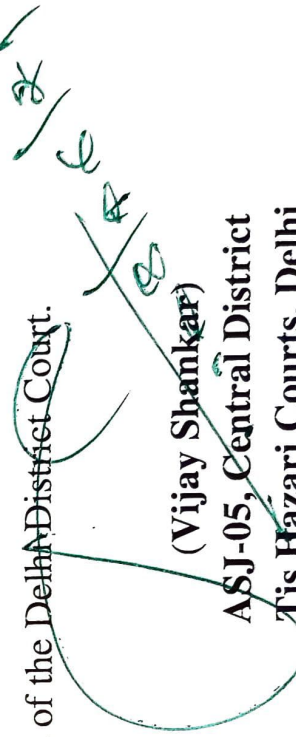
Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Anil Kumar Kamboj, Ld. LAC for the accused (through V.C.).

Ahlmad is absent.

It is submitted that interim bail application of the same accused in the present case is already fixed for 09/06/2021.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 09/06/2021. Date of 09/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(A)

Bail Application No. 2540/2021
FIR No. 106/2012
PS Kamla Market
U/s 302/307/186/353/332/109/34 IPC & 25/27 Arms
State Vs. Akash

08/06/2021

Present interim bail application has been filed on behalf of the accused

Akash.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Anil Kumar Kamboj, Ld. LAC for the accused (through V.C.).

Ahmad is absent.

It is submitted that interim bail application of the same accused in the present case is already fixed for 15/06/2021.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 15/06/2021. Date of 15/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi

08/06/2021(A)

15

FIR No.407/2020
PS Roop Nagar
U/s 498-A/306/302/201/34 IPC
State Vs. Abhishek Kumar

08/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Abhishek Kumar for extension of interim bail for the period of 2 months.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).

Sh. Ravin Rao, Ld. Counsel for the accused Abhishek Kumar (through V.C.).

IO/ Inspector Ashok Kumar is present (through V.C.).

Ahlmad is absent.

It is submitted by counsel for the accused that the accused has filed the present application for extension of interim bail on the medical grounds of the accused, parents and children.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

SHO/IO is directed to verify the medical documents attached with the present application as well as medical condition/illness of the accused, parents and children and availability of the family members and immediate requirement of the hospitalization of the accused, parents and children and file appropriate report positively on the next date of hearing.

It is further submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

It is submitted by Addl. P.P. for the State that before considering the present bail application, TCR be called for proper adjudication of the present interim bail application. Heard. Request is allowed.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 10/06/2021. Date of 10/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 10/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

14

FIR No.39/2021
PS Subzi Mandi
U/s 420 IPC
State Vs. Sajeed

08/06/2021

The present 4th application u/s. 439 Cr.P.C. has been filed on behalf of accused Sajeed for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
Sh. Rishi Kumar, Ld. Counsel for the accused Sajeed (through V.C.)
IO/ Inspector Rupesh Kumar Khatri is present (through V.C.).
Ahlmad is absent.

It is submitted by counsel for the accused that in the present application, the accused has prayed for regular bail as well as interim bail. It is further submitted by counsel for the accused that the present application be treated as application for regular bail application of the accused and not as interim bail application. It is further submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is received.

TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 18/06/2021. Date of 18/06/2021 is given at specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

13

FIR No.331/2021
PS Subzi Mandi
U/s 33/58 Delhi Excise Act
State Vs. Rahul Yadav

08/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Rahul Yadav for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of accused Rahul Yadav.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the aforesaid accused.

Issue notice to the SHO/ IO with direction to file reply to the aforesaid bail application of the accused on the next date of hearing.

Issue notice to the IO for the next date of hearing.

The aforesaid bail application of the aforesaid accused be put up for consideration on 18/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

FIR No. Unknown
PS Civil Lines
U/s Unknown
State Vs. Poonam

08/06/2021

Present application u/s.438 Cr.P.C. has been filed on behalf of accused Poonam for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ is present (through V.C.).
None has joined the proceedings through V.C. on behalf of accused Poonam.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the SHO/ IO with direction to file reply to the aforesaid bail application of the accused on the next date of hearing.

Issue notice to the IO for the next date of hearing.

The aforesaid bail application of the aforesaid accused be put up for consideration on 21/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)
08/06/21

(11)

FIR No. Unknown
PS Civil Lines
U/s Unknown
State Vs. Rocky

08/06/2021

Present application u/s.438 Cr.P.C. has been filed on behalf of accused Rocky for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of accused Rocky.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the SHO/ IO with direction to file reply to the aforesaid bail application of the accused on the next date of hearing.

Issue notice to the IO for the next date of hearing.

The aforesaid bail application of the aforesaid accused be put up for consideration on 21/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

08/06/21

10

FIR No. Unknown
PS Civil Lines
U/s Unknown
State Vs. Narender

08/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Narender for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused Narender.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the SHO/ IO with direction to file reply to the aforesaid bail application of the accused on the next date of hearing.

Issue notice to the IO for the next date of hearing.

The aforesaid bail application of the aforesaid accused be put up for consideration on 21/06/2021.

Order be uploaded on the website of the Delhi District Court

(Signature)
08/06/21

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

9

Bail Application No.1113/2021
State Vs. Lucky Noel
FIR No.74/2021
PS Roop Nagar
U/s 392/397/120-B/411/34 IPC

08/06/2021

Present 2nd application u/s. 439 Cr.P.C. has been filed on behalf of accused Lucky Noel for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Ms. Sweta Verma, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ SI K.L. Kuldeep is present (through V.C.).
Mr. Nasir Ali, Ld. Counsel for the accused Lucky Noel (through V.C.).

Ahlmad is absent.

TCR is not received. TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 17/06/2021. Date of 17/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 17/06/2021.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

8

Bail Application No.1351/2021
FIR No.18/2021
PS Bara Hindu Rao
State Vs. Ashok @ Ganja

08/06/2021

Present application u/s 439 Cr.P.C. has been filed on behalf of accused Ashok @ Ganja for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ASI Arvind Kumar is present (through V.C.).
Sh. Deepak Malik, Ld. Counsel for the accused Ashok @ Ganja (through V.C.).

Ahlmad is absent.

TCR is not received. TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 18/06/2021. Date of 18/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay ShanKar)
ASI-05, Central District
Fis Hazari Courts, Delhi
08/06/2021(G)

7

Bail Application No.1359/2021
FIR No.182/2021
PS Bara Hindu Rao
State Vs. Sohan @ Sheru

08/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sohan @ Sheru for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ASI Arvind Kumar is present (through V.C.).
Sh. Ajay M. Lal, Ld. Counsel for the accused Sohan @ Sheru (through V.C.).

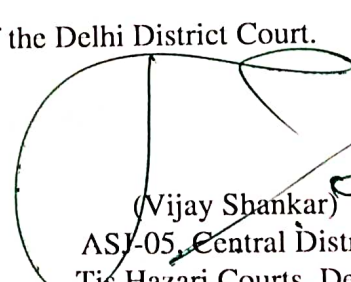
Ahlmad is absent.

TCR is not received. TCR be called for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 18/06/2021. Date of 18/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing i.e. 18/06/2021.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

CNR No.DLCT01-006088-0021
State Vs. Hansraj Gupta
Bail Application No.1036/2021
FIR No.149/2021
PS Roop Nagar
U/s 323/341/354/354-B/308/509/34 IPC

08/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Hansraj Gupta for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO/ W-SI Shashi is present (through V.C.)

Sh. Anand Verdhhan Maitrey, Ld. Counsel for the accused Hansraj Gupta (through V.C.).

Sh. Murari Tiwari, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Reply to the aforesaid bail application of the accused is received.

SHO/ IO is directed to file further/ proper/ detailed reply to the aforesaid bail application of the accused on the next date of hearing.

It is submitted by counsel for the accused that accused has already joined the investigation of the present case on 27/05/2021 and accused shall co-operate in the investigation and he shall join the investigation, as and when directed by the SHO/ IO.

At joint request of counsel for the parties, the aforesaid bail application of the accused be put up for consideration on 07/07/2021. Date of 07/07/2021 is given at the specific request and convenience of counsel for the parties.

Interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

IO is bound down for the next date of hearing i.e. 07/07/2021.

Order be uploaded on the website of the Delhi District Court.

(Handwritten signature and date)
08/06/21

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

CNR No.DLCT01-004639-2021
State Vs. Sanju Devi
FIR No.158/2021
PS Burari
U/s 33/58 Delhi Excise Act

08/06/2021

Present application has been filed on behalf of accused Sanju Devi for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sanjeev Bisla, Ld. Counsel for the accused Sanju Devi (through V.C.).
IO/HC Ashish is absent.
SI Pushpender Kumar on behalf of IO is present (through V.C.)

Ahlmad is absent.

Further reply to the aforesaid bail application of the accused is stated to be not filed by the IO.

Issue notice to the IO with direction to file further/ detailed reply to the present bail application of the accused positively on the next date of hearing.

It is submitted by counsel for the accused Sanju Devi that accused has already joined the investigation of the present case and accused shall co-operate in the investigation and she shall join the investigation, as and when directed by the SHO/ IO.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 16/07/2021. Date of 16/07/2021 is given at the specific request and convenience of counsel for the accused.

Interim order, if any, to continue till next date of hearing. Accused is directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

Bail Application No.593/2021, 594/2021, 595/2021 & 682/2021
State Vs. (1) Anuj Minj
(2) Alice Rebecca Minj
(3) Roja Minj
(4) Alexander Minj

FIR No.727/2020
U/s 498-A/406/34 IPC
PS Burari
CNR No.DLCT01-003682-2021
DLCT01-003191-2021
DLCT01-003192-2021
DLCT01-003193-2021

08/06/2021

Present applications u/s. 438 Cr.P.C. for grant of anticipatory bail have been filed on behalf of accused Anuj Minj, Alice Rebecca Minj, Roja Minj and Alexander Minj.

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Ajit Kumar is present (through V.C.)
Ms. Anjana Masih, Ld. Counsel for all accused Anuj Minj, Alice Rebecca Minj, Roja Minj and Alexander Minj (through V.C.).
Ms. Agnes Iqbal, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Reply is stated to be filed by the IO.

SHO/ IO is directed to file further/detailed/appropriate reply to the aforesaid bail applications of the aforesaid all accused on or before the next date of hearing.

At joint request, put up the aforesaid anticipatory bail applications of the aforesaid all accused for clarifications/consideration on 12/07/2021. Date of 12/07/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. 12/07/2021.

Interim order, if any, to continue till next date of hearing. All accused are directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)

Bail Application No.593/2021, 594/2021, 595/2021 & 682/2021
State Vs. (1) Anuj Minj
(2) Alice Rebecca Minj
(3) Roja Minj
(4) Alexander Minj

FIR No.727/2020
U/s 498-A/406/34 IPC
PS Burari
CNR No.DLCT01-003682-2021
DLCT01-003191-2021
DLCT01-003192-2021
DLCT01-003193-2021

08/06/2021

Present applications u/s. 438 Cr.P.C. for grant of anticipatory bail have been filed on behalf of accused Anuj Minj, Alice Rebecca Minj, Roja Minj and Alexander Minj.

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Ajit Kumar is present (through V.C.)
Ms. Anjana Masih, Ld. Counsel for all accused Anuj Minj, Alice Rebecca Minj, Roja Minj and Alexander Minj (through V.C.).
Ms. Agnes Iqbal, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Reply is stated to be filed by the IO.

SHO/ IO is directed to file further/detailed/appropriate reply to the aforesaid bail applications of the aforesaid all accused on or before the next date of hearing.

At joint request, put up the aforesaid anticipatory bail applications of the aforesaid all accused for clarifications/consideration on 12/07/2021. Date of 12/07/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing i.e. 12/07/2021.

Interim order, if any, to continue till next date of hearing. All accused are directed to join the investigation as and when directed by the SHO/ IO.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
08/06/2021(G)